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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.2520 of 1992 Date of Decision:25.5.93.

Kundan Singh & othersPetitioners.

Versus

Union of IndiaRespondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon,Vice-Chairman,

Hon'ble Mr. S.R.Adige,Member(A)

For the applicants: Shri K.N.R.Pillai,Counsel.

For the respondents: Shri M.L.Verma,Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.DHAON,VICE-CHAIRMAN)

The petitioners allege that they are employed as Casual Labourers with the Director General,Doordarshan. According to them, they have been working since 1.5.91. Their principal prayer is that they may be considered for regularisation of their services.

2. A counter affidavit has been filed.

3. Learned counsel for the parties have been heard.

4. In pursuance of the directions, given by this Tribunal in O.A.No.1514/90 decided on 26.4.91, a scheme has been drawn up by the respondents.

5. We direct that the respondents shall consider the cases of the petitioners for regularisation of their services keeping in view the length of their services.Till a decision is taken, and if there are vacancies, the petitioners may be permitted to continue to work as casual labourers.

6. With these directions, this application is disposed of finally.No order as to costs.

S.R. Adige
(S.R.ADIGE)
MEMBER(A)

S.K. Dhaon
(S.K.DHAON)
VICE CHAIRMAN (J)